

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT)(Insolvency) No. 353 of 2021**

**IN THE MATTER OF:**

**Vijay Kumar Singh** **...Appellant**

**Vs**

**Sandeep Kumar Bhatt and Ors.** **Respondents**

**Present:**

**For Appellant: Mr. Gautam Singhal, Advocate**

**For Respondents Mr. Sandeep Kr. Bhatt, Respondent No. 1-  
Liquidator  
Mr. Ashish Rana and Mr. Anurag Singh, Advocates  
for Respondent No. 3.**

**ORDER  
(Through Virtual Mode)**

**11.05.2021** Heard learned Counsel for the Appellant. He submits that in the auction notice, discrepancy of the property has wrongly been shown and the proper procedure has not been followed by the Liquidator.

Issue Notice.

Mr. Sandeep Kr. Bhat Liquidator present in person accepts notice for Respondent No. 1. Mr. Ashish Rana, has accepted notice on behalf of Respondent No. 3.

Let notices be issued on other Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 13.05.2021. If the Appellant provides the e-mail address of the other Respondents, let notices be also issued through e-mail.

Respondent No. 1-Liquidator submits that proper procedure has been followed, and the Appellant has unnecessary filed many Applications before the Adjudicating Authority. When he has failed, then he has filed this Appeal only to delay the liquidation proceedings. There is no substance in the Appeal, and therefore the Appeal may be rejected at the threshold.

We have considered the submissions; we find no ground to stay the proceedings before the Adjudicating Authority.

Respondents are directed to file Reply Affidavits within ten days. Rejoinder, if any, may be filed one week thereafter.

Let the matter be fixed on **3<sup>rd</sup> June, 2021** under the caption 'For Admission (After Notice)'

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**(V.P. Singh)**  
**Member(Technical)**

*Akc/Gc*